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**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/09/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL**

**APPLICATION NUMBER :
PETITION NUMBER : CP/507/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : STATE BANK OF INDIA (FOR CoC)
NAME OF THE RESPONDENT(S) : DIAMOND ENGINEERING CHENNAI PVT LTD &
SHAH BROTHERS ISPAT PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. SRE VARSHINI

Counsel for Resolution
Professional

Sri Varshini

ORDER

Ms. Sri Vasshini, Counsel representing Mr. V. Mahesh, IRP is present and submitted that the first meeting of the Creditors was held on 08.09.2017 wherein it has been proposed that the IRP will continue to function as RP in the matter. The Minutes of the meeting are placed on record wherein under para '9 (D)', the recommendation of the CoC provide that IRP will continue to function as RP in the matter. Therefore, in view of the decision of the Committee of the Creditors, the IRP will function as RP in the matter, in order to make compliance with the provisions of IBC, 2016 and for submission of the resolution plan to this Bench. Accordingly, the Application is **disposed of.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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